

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 10th October 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 26 of 2023

A Bill further to amend the Tamil Nadu Prohibition Act, 1937.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Prohibition (Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
X of 1937.

2. In section 18-B of the Tamil Nadu Prohibition Act, 1937, in sub-section (1),— Amendment of section 18-B.

(1) in clause (a), for the expression “rupees two hundred and fifty”, the expression “rupees five hundred” shall be substituted;

(2) in clause (b), for the expression “rupees three hundred”, the expression “rupees six hundred” shall be substituted;

(3) in clause (c), for the expression “rupees five hundred”, the expression “rupees one thousand” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

With a view to augment the revenue of the State, it has been decided to enhance the maximum rate of excise duty leviable on Indian-made foreign spirits from two hundred and fifty rupees to five hundred rupees per proof litre in the case of ordinary brands, three hundred rupees to six hundred rupees per proof litre in the case of medium brands and five hundred rupees to one thousand rupees per proof litre in the case of premium brands.

2. To give effect to the above decision, the Government have decided to amend sub-section (1) of section 18-B of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) suitably.

3. The Bill seeks to give effect to the above decision.

S. MUTHUSAMY,
*Minister for Housing and
Urban Development.*

Secretariat,
Chennai-600 009,
10th October 2023.

K. SRINIVASAN,
Secretary.